

ITEM NO.101  
(Part Heard)

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Civil Appeal No(s). 69-70/2012

ASHRAF KOKKUR

Appellant(s)

VERSUS

K.V.ABDUL KHADER ETC.  
(With Office Report)

Respondent(s)

Date : 17/07/2014

These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Appellant(s)

Mr. R. Basant, Sr. Adv.  
Mr. E. M. S. Anam ,Adv.

For Respondent(s)

Mr. Rajiv Dhawan, Sr. Adv.  
Mr. V. K. Verma ,Adv.  
Mr. V. K. Biju ,Adv.  
Ms. Vijay Laxmi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Hearing concluded.

Judgment reserved.

(MEENAKSHI KOHLI)  
COURT MASTER

(JASWINDER KAUR)  
COURT MASTER

Books referred:

The Representation of the People Act, 1951  
The Wakf Act, 1995  
Code of Civil Procedure

Signature Not Verified

(2012) 7 SCC 788

Digitally signed by

Meenakshi Kohli

Date: 2014.07.19

(1994) 2 SCC 392

06:38:58 IST

Reason:

(1987) Supp SCC 633

(1958) SCR 387

(2001) 8 SCC 233

(2010) 9 SCC 712

(1996) 7 SCC 679